

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.241/2007
This the 24th day of January 2008

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Seema Devi aged about 25 years D/o Late Lal Bahadur R/o Village and post Imilia P.S. Kakori District Lucknow.

...Applicant.

By Advocate: Shri Naresh Singh Chauhan.

Versus.

1. Chief Post Master General U.P Pari Mandal, Lucknow.
2. Post Master General, Post and Telegraph Mahatma Gandhi Marg, Lucknow.
3. Senior Superintendent of Post Offices, Lucknow Mandal, Lucknow.
4. Sub Post Master (L.S.G.) Sarojini Nagar, Lucknow.

By Advocate: None.

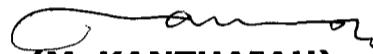
ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Inspite of conditional order, respondents have not filed any Counter Affidavit, as such, right to file Counter Affidavit is forfeited. On perusal of the records, it is the case of the applicant that he filed this OA to issue direction to the respondents for payment of arrears of admissible family pension, gratuity and other retrial benefits. It is also his case that he made representation to the respondents authorities and the same is still pending, which is covered under (Annexure-A-4) dated 17.07.2006. Without disposal of pending representation, the

applicant is not at all justified in filing the OA for issuing any directions to the respondent authorities at this juncture.

2. In view of above circumstances, the OA is disposed of with a direction to the respondent authorities to consider representation covered under (Annexure-4) dated 17.07.2006 and to pass reasoned order as per the rules and regulations within a period of three months from the date of the receipt of the certified copy of this order in respect of all his claims for payment of family pension, gratuity and other claims alongwith interest. No order as to costs.


(M. KANTHAIYAH)
MEMBER (J)

24.01.08

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